

12.23 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 24th March, 1975, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Rampur Raza Library Bill, 1974, as passed by Rajya Sabha.
- (3) Further consideration and passing of the All India Services Regulation (Indemnity) Bill, 1972, as passed by Rajya Sabha.
- (4) Consideration and passing of the following Bills as passed by Rajya Sabha :—
 - (i) The Tokyo Convention Bill, 1974.
 - (ii) The All India Services (Amendment) Bill, 1975.
 - (iii) The Former Secretary of State Service Officers (Conditions of Services) Amendment Bill, 1975.
 - (iv) The National Cadet Corps (Amendment) Bill, 1974.
 - (v) The Telegraphs Wires (Unlawful Possession) Amendment Bill, 1974.

PROF. MADHU DANDAVATE (Rajapur) : Mr. Speaker, Sir, I want to suggest an important issue for a statement by the Finance Minister next week. The employees of the State Bank of India in Bombay have launched an agitation on the basis of work-to-rule and, as a result of that, cheques worth Rs. 90 lakhs have remained uncleared in the State Bank of India. 1,000 subordinate staff members

have the grievance that they are forced to remain in hutsments, slums and railway platforms in Bombay on the one side, whereas senior officers are provided with costly flats with an area of 1,500 sq. ft. and an equivalent rent of Rs. 4,500. Interior decoration has been undertaken for fabulous amounts at the head office at Nariman Point. The Industrial Policy Resolution of the Government of India has prescribed that the public sector organisations must give 20 per cent of the staff necessary housing accommodation. This has been violated. The wages of the staff of the Electronic Data Processing Centre were illegally deducted. The canteen facilities were curtailed. There has been an unilateral shifting of the International Banking Division to the Nariman Point, and as a result of that, the agitation is continuing for so many days. There is the financial question. Cheques worth Rs 90 lakhs have been lying uncleared. I want the Finance Minister to make a categorical statement to clarify the position of the Bank vis-a-vis the legitimate demands made by the employees.

MR SPEAKER : I would like to remind the members that they may take up only one point each.

PROF MADHU DANDAVATE : I have taken up only one point.

MR SPEAKER : Mr. Madhu Limaye.

श्री मधु लिखते: (बाका) अध्यक्ष महोदय, मैं चाहता हूँ कि अगले सप्ताह में सत्री महोदय जिस विषय को मैं अभी उठाना चाहता हूँ उस के ऊपर विचार में एक वक्तव्य दें। मेरे पास 'ग्राम्प्रेमिजियन पोस्ट' नाम के साप्ताहिक पत्र की कुछ कतरने आई हैं और उन में मैसूर के राजा ने जो एन्टीक्व आस्ट्रेलिया में बेजी थी और वहाँ उन को बेचा जा रहा है, उस की बर्चा है। इस में ये सारे चित्र भी विवेक नये हैं। इन में कुछ चित्रों को मैं आप को पढ़ कर सुनाना चाहता हूँ।

SHRI VAYALAR RAVI (Chirayinkil) : It is an old story.

There is no urgency.

की नब्बू मिलने: भर्जेंती का कोई कल है? आप वहाँ बैठियेगा तब इस की लाइयेगा।

अध्यक्ष महोदय: आप बीच में इन्ट्रूट कर देते हैं, तो क्राफी समय बना जाता है।

की नब्बू मिलने: अध्यक्ष महोदय, मैं कुछ वाक्य इस में से उद्धृत करना चाहता हूँ—

"Twenty-eight-year-old Ed Clark, an antique dealer of Armadale (Melb) and colleague, Jim Elder, of Adelaide decided to make a 'hit and run' visit to India last year in the quest for off-beat treasures that might have a market in Australia. They got a 'tip' that a visit to the palace of the former Maharaja of Mysore, now the property of the State Trust, might pay dividends in 'odds and ends'—but never in their wildest dreams did they visualise that the doorway to a veritable Aladdin's Cave would be thrown open to them."

अध्यक्ष महोदय, उन्होंने घ्रागे कहा है कि महा राजा कुछ पैसा चाहते थे, इनलिये उन्होंने यह ट्रेजर्स बेचने का निर्णय किया। तीन सौ फ़ैट भर कर यह मारा मान भरा और बस्टम वालो की अनुमति से यह मारा मान आस्ट्रेलिया भेजा गया। इसके बारे में वह कहते हैं।

"Finally, one morning at 4 a.m., they got the all clear and they were loaded on to a ship while a crowd of 400 suspicious-looking people watched the brazen Australians depart."

उन्होंने कहा है कि दो लाख डालर इसका दाम है और जब बेचा जायेगा तो उसके भी ज्यादा रकम उनकी मिलने वाली है।

"And is there a price on the individual items ?

"No", says Ed. "There can't be in this case. We've never had an auction like this before and we have no yardstick, but if some of the items were auctioned

in London, they would bring fantastic prices. . . Australia is a different kettle of fish."

Nevertheless, he is confident they will more than recover their outlay—those magnificent chandeliers and coaches are certain to inspire spirited bidding when the show goes on the road this Friday."

ये सारी फोटो काफी हैं। आपकी अगर अनुमति हो तो मैं इनको सदन की टेबल* पर रखना चाहूंगा। मैं मांग करता हूँ कि सरकार यह स्पष्ट करे अपने वक्तव्य में कि कुल कितनी एटीकम बची गई हैं और जैसा कि इस में कहा है कि स्टेट ट्रस्ट जो हैं क्या उस में से एटीकम उठा कर भेज दी गई हैं और इस तरह अगर हमारे देश से ये सारी एटीकम और हुमरा कीमती सामान जिस का ऐतिहासिक महत्व है और पुरातत्व की दृष्टि से भी महत्व है ये सब विदेशों में बनी जायेगी तो उनमें जो नुबमान होगा उनका दायित्व किम पर होगा, किस की जिम्मेदारी किस पर होगी? मैं चाहता हूँ कि इनले सप्नाह इस पर बहस करने का हमें मौका मिलना चाहिये।

श्री इयान्मन्बल मिश्र (बेसुतराय): दो एक दिन पहले मैंने आपकी मंचा में एक ध्यानाकर्षण प्रस्ताव हमके सम्बन्ध में दिया है। यह हमारी राष्ट्रीय सम्पत्ति है। इसको पहले रोका गया था। किन की अनुमति से करोड़ों की राष्ट्रीय सम्पत्ति बाहर गई है, इस पर सदन में पूरी तरह से विचार करने का मौका मिलना चाहिये।

श्री नरसिंह नारायण दांडे (गोरखपुर): मारे देश में ज्यादा स्टोक कम्पनीज और कांभोप्रेटिव सेक्टर तथा सरकारी क्षेत्रों में जो चीनी मिले चल रही हैं उन पर घस्ती करोड़ों से भी ज्यादा गन्ने के किसानों के दाम बकाया हो गये हैं मिल मालिकान इस बकाया की राशि को बढ़ाते चने जा रहे हैं बावजूद इस बात के कि भारत सरकार ने उनके देयेंट के भार्जेंज प्रदेश सरकार का भेजे

*The speaker not having subsequently accorded the necessary permission, the documents were not treated as laid on the Table.

हैं और मुझे तो भी सरकारों ने भी यह कहना है कि बीसह सौ के अन्दर अन्दर इनका क्लेय कर देगे और उसके लिये रिवालिब कंड भी बहुत सी स्टेट गवर्नमेंट्स में किये गये हैं लेकिन अभी तक उस पर कोई प्रमल नहीं हुआ है। बिल मालिक आज इबाब हाल रहे हैं और कह रहे हैं कि जब अगर सौ रुपये तक हम की लेन की बीस बीस पायेंगे तभी हम मन्ना किसान को गले के दाब और एरियज दे पायेंगे। अगर फ्रेडिट सबकीज पालिसी दो सौ रुपये बिबटल तक नहीं होती तो हम किसी प्रकार से मन्ना किसान का पेमेंट नहीं कर पायेंगे। यह बड़ा प्रहम मसला है? बड़ा इबाब डाला जा रहा है। गूग के म्दाक बढ़ाये जा रहे हैं, रिजर्व बैंक की पालिसी बेज करने पर मजबूर किया जा रहा है, लैबी शूगर के दाम बढ़वाने की कोशिशों की जा रही हैं। नतीजा यह है कि किसान का सौ मन्ना सौ करोड़ रुपया मिल मालिकों की तरफ बकाया हो गया है और उनको पेमेंट नहीं मिल रहा है। खाब सली जी बैठे हुये हैं। मैं चाहता हू कि सरकार इस मामले में मदद को आश्वस्न करे और बताये कि वह म्पिन का किस प्रकार से मुकाबला करने जा रही है, कौन से उपाय करने जा रही है ताकि मन्ना किसान का उनका रुपया मिल सके, उनका बकाया पैसा न रहने पाये।

SHRI SAMAR GUHA (Contd) : Mr Speaker, Sir, I wish to bring one important matter to your attention and to the attention of the House. One of the candidates of the Barpeta bye-election Mr. Biswa Goswami was arrested on the charge of having some ballot papers with him. I am also guilty in that I am having this ballot paper, and if the Government has the courage and the guts, let them arrest me outside. This is one of those ballot papers which I have, which was being carried by Mr. Biswa Goswami. This is marked 49/63 signed by the Presiding Officer, Mr. Nityananda Sharma. The number of the ballot paper is 346799. Sir, I have a letter from an Ex-M.P.

MR. SPEAKER : Such matters should go to the Election Commission and not

brought here. There are many rulings on it.

SHRI SAMAR GUHA : Please allow me. I am coming. And in this letter it has been reported that in the Hemkosh Press from where the Government ballot papers were printed, about 70,000 spurious ballot papers were printed. . .

MR. SPEAKER : All these matters can be brought up before the Election Commission.

SHRI SAMAR GUHA : These spurious ballot papers were printed and distributed.

MR. SPEAKER : Please listen to me also.

SHRI SAMAR GUHA : Please allow me to complete my submission to you.

MR. SPEAKER : First of all, you allow me to complete my submission; I want to catch your eye; am I allowed?

There are rulings of this House earlier that in case there are such matters, they should be left to the Election Commission because there is the scope for petitions and then later on, if some verdict is there, then we can discuss that part which is relevant. Because, once we allow this, there will be duplication of functions and we should see one does not go against the other. I am very much afraid of that. That is not my ruling, but by others also

SHRI SAMAR GUHA : I quite agree

MR. SPEAKER : I am very happy you agree.

SHRI SAMAR GUHA : I want to draw your attention to this. Even the Election Commission has said this. This is one portion. 70,000 ballot papers were printed and they were distributed, signed by the Presiding Officer, just the night before the elections, Hundreds of the kind of those ballot papers were produced before the Assam Assembly and this is also given in the form of a statement day before yesterday when we made a kind of request to

the Election Commission giving all the facts that we had in our possession, with the opposition leaders, and in reply to that, even the Election Commission has agreed saying, there is that rule, it is very difficult for them to open. This is what the Election Commission says. I quote :

"In regard however to other matters referred to in your letter, I am arranging an enquiry with a view to preventing a repetition of failures and improprieties, if any, and the vitiation of free and fair elections for the future."

MR. SPEAKER : He did not advise you to raise it in the Parliament.

SHRI SAMAR GUHA : This last portion relates not only to Election Commission but it relates largely to those who were responsible for conducting this, the procedure of election, the law and order there. Sir, the ballot boxes were not fool-proof. They were kept with the Block Development Officers where there is no strong room. There was nothing to keep these ballot papers in safe custody. They change the whole lot when counting is started. For that reason, I want the Government to make a statement next week on the law of maintenance of these papers. This is a serious matter. Otherwise this kind of rigging will be more and more in future elections. If this kind of thing is allowed to go on like this, then the elections in our country will be complete farce; there would be only anarchy in this country if the election is rigged in this way.

MR. SPEAKER : What is this ? I may invite your attention that this is not a simple matter; this is a very delicate matter. Now you have made your observations. The Minister may come forward with contrary observations. The matter is within the jurisdiction of the Election Commission. They will not mind what you say. But, they will see who was presiding at that time. They may think that the presiding officer must be absolutely ignorant of law and procedures or whatever it is. They will attribute all this to me.

SHRI SAMAR GUHA : Sir, I shall tell you one thing. . .

MR. SPEAKER : Mr. Guha, when I am standing you should not stand. I am really surprised why you are standing when I am on my legs. I want to save myself only from the reflections that these people who are presiding have no sense of conducting the debate. I hope I have cleared myself. I do not mind they talk about you. Now, Mr. Banerjee.

SHRI S. M. BANERJEE (Kanpur) : Sir, with your permission, I would like to raise a very important issue. I am happy that Shri Jagjwan Ram is also here and the Minister of Revenue and Expenditure is also here. Sir, on 18-1-1975 Shri Jagjwan Ram was kind enough to have talks with the employees' representatives in the matter of settlement of D.A. and the dialogue will start with the representatives of the various Federations.

Regarding revision of wages, in accordance with the recommendations of the Pay Commission, a dialogue will be started from 15th March with the representatives of the employees. I conveyed this to the hon. Finance Minister who was also kind enough to assure me that he has cleared the file. Now, it is resting in the Department of Personnel. I do not know what they are doing about it. The Central Government employees, nearly 28 lakhs in number, are very much agitated over this matter of grant of four instalments of D.A. which are due to them. I would request him—Shri Pranabkumar Mukherjee, to convey this to the Finance Minister and, if possible, to Shri Om Mehta who is also dealing with the Department of Personnel to take it more seriously and start negotiations at least in the month of March.

Now, with your kindest permission, I would also like to raise another simple issue. That is regarding the Kanpur Textile Mills. Shri Singhania has thrown out of employment in the J&K Rayon about 1,000 employees out of total of 18,000. That is because no coal or power is available to the Mills. I say both are

available. It is going to create a crisis. In J & K Rayon 1,000 workers have been laid off. The National Textile Corporation's unit—Victoria Mills—has stopped functioning.

Here too, 4,000 employees have been laid off because there is no money to purchase cotton. Sir, Victoria Mill is one of the 103 units of N.T.C. If they have no money to purchase cotton, that is a very serious matter. I would, therefore, request the hon. Minister for Finance to make a statement on the question of wage revision and also the Minister of Industry and Civil Supplies to make a statement on the J&K Rayon and Victoria Mills.

MR. SPEAKER : Before I take up the next item, my attention has been drawn by the Minister of Parliamentary Affairs that as the Rajya Sabha is adjourning on 25th, this budget on Gujarat must be submitted on the 24th. Now, what will you advise me to do on this ?

SHRI K. RAGHU RAMAIAH : Sir, I would like to make a submission. After all, only two hours have been allotted. Most probably, part of the time will be over today. May be an hour or an hour and a half at the most will be left. Whatever time is left, we will take up the Gujarat Budget first thing on Monday and pass it. Then, we can take up the debate on the Home Minister's statement. I hope this will be acceptable to the House

MR. SPEAKER : Then, I change my observation. We can do whatever possible today. If this is passed today, it is well and good. But, we will be helpful to you before taking up the other matter.

As far as that ruling on that is concerned, I would request Mr. Sezhiyan that he has raised such delicate matters on that which need not be given an off hand decision. He may just hold them back. Let the Budget be passed.

SHRI J. MATHA GOWDER (Nilgiris) : This is very irregular.

MR. SPEAKER : Not irregular. We can lay down guidelines for this.

SHRI SEZHIYAN (Kumbakonam) : They are not irregular, but, not regular.

MR. SPEAKER : I do not want to go into those nomenclatures. I hope he will help us. We can discuss this and lay down certain guidelines for future. But, we cannot hold up the Budget at this difficult time.

जो हुकम बन्द कलकत्ता (बुरंगा) : मध्यम महोदय, मैं मशी जी का ध्यान इस ओर धाकचित करना चाहता हूँ कि सन् 65 के बीडी सिगार का एक बिल पास किया जा। उसका पालन कई राज्य सरकारें नहीं कर रही हैं। इतना ही नहीं, जो बीडी के उद्योगपति हैं उन्होंने कोर्टों के बेंचों किया, उसे उलझावे रखा और बहा से वे हारे। फिर सुप्रीम कोर्ट में घाये, महा से भी वे हार गये। उन्होंने मजदूरों को काम देना बन्द कर दिया है। 10 लाख अधिक सारे दिन वे बेकार पड़े हैं। उनके हाथ का काम छीन लिया गया है।

मैं सरकार के प्रार्थना करता कि घाने वाले समय में वह इन पर कोई बकनम्य देवे ताकि दिन में जो 10 लाख थमिक, बीडी मजदूर बेकार हो रहे हैं, उनमें काम छीन लिया गया है, उन्हें काम नहीं दिया जा रहा है, मर्यादा को देखते हुये उन्हें ज्यादा पैसा देने का कहा जा रहा है वह पैसा नहीं दिया जा रहा है, इसलिये मैं सरकार से निवेदन करता कि वह थम मशी महादय से इसके बारे में बकनम्य दिलावे।

SHRI VAYALAR RAVI : I had written to you, now that there is going to be a discussion, I withdraw my request.

SHRI DINEN BHATTACHARYYA (Serampore) : I wanted to raise the same thing that Mr. Banerjee had raised only with an additional item, that is regarding rayon in West Bengal. In Keshavram Rayon run by B. K. Birla group, a strike is going on since 10th February. You will be surprised that before the strike there

were 80 conciliation meetings. The Labour Minister of West Bengal also tried to intervene. Since it is a Birla concern, they could not impose anything or force the company to concede the demands of the employees there. In spite of the statutory provision they have not got their bonus for the last two years. There are other demands. Mr. Banerjee mentioned J K Rayon; they were saying that there was no power. They have got their own generator and they are selling coal in the black market. The acid plant, they have, is manufacturing double the capacity. Still they want to retrench a large number of substitutes. The factory is almost closed. The most unfortunate part of the matter is that Mr. T. A. Pai who is in charge of this portfolio is not here; for the last one week I am trying to get in touch with him. I was told that he would be coming back only on the 23rd. Mr. Raghunatha Reddy the Labour Minister says that he has nothing to do and I better go to Mr. Pai and see if he could do anything.

SHRI BIREN DUTTA (Tripura West) : I want to draw the attention of the House to the fact that in Tripura all the State employees have gone on strike. In Tripura the Ministry had been defeated by Congress defections. The Congress members could not get the Bill passed. All the towns in Tripura are almost under curfew. Life is at a standstill and there is no law and order. The situation is serious. I want that time should be given next week to discuss the break down of the law and order situation and the constitutional machinery in Tripura.

श्री राजाबख्तर खान्साही (पटना) : अध्यक्ष महोदय, इस सदन में हरिजनों और आदिवासियों पर होने वाले जुल्म की खर्षा बार-बार की जाती है। लेकिन दुःख की बात है कि सरकार का ध्यान इस ओर नहीं आ रहा है। मैं प्राय की माफ़त फिर सरकार का ध्यान इन तरफ़ खींचना चाहता हूँ।

किस बिहार विधान सभा में इन विषय पर बहुत जोरदार बहस हुई और तमाम दलों के सदस्यों

ने बिहार सरकार पर यह आरोप लगाया कि हरिजनों पर खनीयारों एवं दूसरों के जुल्म बढ़ रहे हैं। पटना, रोहतास, भोजपुर और नालन्दा जिलों तथा दूसरे भागों में इन प्रकार के जुल्म बढ़ते जा रहे हैं इसी तरह आदिवासियों पर सन्धाल परगना और राँची में जुल्म हो रहे हैं। लेकिन फिर भी सरकार चाबर तान कर सी रही है। देश के विभिन्न भागों में हरिजनों और आदिवासियों पर जुल्म हो रहे हैं।

प्रायकी नाक के नीचे राष्ट्रपति भवन में हरिजनों पर अत्याचार हो रहे हैं। उनके साथ दुर्व्यवहार हो रहा है, उन को गालियाँ दी जा रही हैं। बहा के कर्मचारी राष्ट्रपति भवन कर्मचारी बैलफेयर एसोसियेशन के तत्वावधान में 20 मार्च से बैलिगडन हॉस्पिटल के सामने धरना दे रहे हैं। उनकी 28 सूची मांग है। मैं चाहूँगा कि इस सिलसिले में सदन में बहस करने का मौका दिया जाये।

कल मैंने बजट की पूरक मांगों पर बोलते हुये फ़ुलहा स्कूटर कंपनी की खर्षा की थी। आज सबेरे मेरे पास एक तार आया है जिसको मैं पढ़ कर खुशाना चाहता हूँ, ताकि जित्त संसालय में राज्य संघी देखे की स्थिति कितनी भयावह है।

"Few displaced persons employed on casual basis whose lands acquired for Scooter Project, Fatwah, Patna (Stop) Being harassed abused threatened by Mishra Project Manager (Stop) Amounts High Handedness (Stop) Trouble apprehended (Stop) Pray immediate intervention (Stop) Detailed report follows (Stop) Secretary Kisan Mazdoor Sangh H.O. Raipura Fatwah Patna."

मैं चाहता हूँ कि संघी महोदय इस बारे में कुछ कहें। हरिजनों पर होने वाले जुल्म पर अपने सप्ताह बहस होनी चाहिये, और इस बारे में एक डिटेल्ड रिपोर्ट दिया जाये।

श्री कान्साही बिब "मजदूर" (केसरिया) : अध्यक्ष महोदय, मैं एक बहुत खतरनाक बात की ओर सरकार का ध्यान दिलाना चाहता हूँ,

जिस को बिहार विधान सभा में एक एम० एल० ए० ने उठाया था। यह न केवल बिहार का बल्कि मेरे देश का सवाल बन चुका है।

SHRI P. K. DEO (Kalahandi) : On a point of order. Sometime back you did not permit Shri Dinan Bhattacharyya to make a statement as to what happened in Tripura. Now he is narrating what happened in the Bihar Assembly.

MR. SPEAKER : Let me hear him. I have not been able to make out what he is saying.

श्री कमला मिश्र "मधुकर" : एक ओर तो अमरीकन साम्राज्यवाद हिन्दुस्तान की आजादी के लिये खतरा पैदा कर रहा है, और दूसरी ओर उस की मदद करने के लिये देश में जे० पी० की मूवमेंट चल रही है। सब से बड़ी बात यह हो गई है कि आई० ए० एस० और आई० पी० एस० के उच्च सरकारी अधिकारीगण ने, जो सरकार से तनख्वाह पाते हैं, जे० पी० की मूवमेंट को फंडज देने के लिये कमेटियां बना ली हैं। उन की मीटिंग्स होती हैं। उन लोगों ने एक तरह से पैरालल संगठन बना लिया है, जिसके जरिये वे जयप्रकाश नारायण के फाशिस्ट आन्दोलन की मदद कर रहे हैं। इसलिये मैं चाहता हूं कि गृह मंत्री महोदय इस बारे में यहाँ बयान दें और इस बात की जांच भी करवायें कि केन्द्र और विभिन्न राज्यों में ऐसे कितने लोग हैं, जो उच्च सरकारी पदों पर रह कर जयप्रकाश नारायण के आन्दोलन की मदद कर रहे हैं। इस विषय पर यहाँ बहस भी होनी चाहिये।

SHRI BHOGENDRA JHA (Jainagar) : During the winter session, when I had raised the issue, the Finance Minister had admitted that there was no law which could enable the Government to confiscate the property acquired through smuggling and foreign exchange racketing, and he promised that the Government was going to introduce a Bill in that connection. Half of the Budget Session is over, and I am apprehensive that the Government may fail to bring it in this session. So, through you

I request that the assurance given in this House may be fulfilled and that the hon. Minister may give some idea as to when that Bill is going to be brought before the House.

MR. SPEAKER : So many names have started coming that I am afraid I may have to resort to balloting.

SHRI BHOGENDRA JHA : The Bihar Government has enacted a legislation regarding Scheduled Castes and Scheduled Tribes owning upto one acre of land, but the President has not given his assent to it. I desire to know what has happened to it.

SHRI VASANT SATHE (Akola) : Out of 65,000 officers of the banking industry, 20,000 officers of the State Bank are subject to an anomalous position in the matter of D.A., and as a result, the officers draw lesser emoluments than clerks and their counterparts in other banks. The dispute is three years old. One year was spent in negotiations with the State Bank management. The management took its time to refer the matter to Government. It is not known how long the RBI will take to give their comments, thereafter how long the Banking Department will take to clear it. The Federation has decided to launch a protest action, including a protest strike on 4th April, 1975. I would like to know from the Government through a statement next week what action is being taken to prevent the situation from worsening.

13.00 hrs.

SHRI C. K. CHANDRAPPA (Telli-cherry) : I would like to draw the attention of the House to an important matter and request the minister concerned to make a statement next week. Several Members of Parliament had written to the Prime Minister and the Minister for Tourism and Civil Aviation about the reported allegations of corruption against the Chairman of ITDC. It is reported that there is a CBI enquiry going on against him, but still he is continuing to indulge in corrupt

practices. The latest is a furniture racket in which Rs. 30 lakhs has been involved. We had requested that pending an enquiry, he should be suspended. But Government has taken no action so far. We understand political pressure is being mounted on the Government, surprisingly not by the Congress party but by some leading luminaries of the BLD. so that action is not taken. Government should come forward with a statement about the allegations and the proposed action.

SHRI P. K. DEO (Kalahandi) . Some-time back we came to know that 2,500 Sikh pilgrims were to go to Panja Saheb in Pakistan. Lately we are informed that only 1,000 have been permitted by Pakistan which has created a good deal of confusion and frustration among the pilgrims. I request the Government to make statement thereon.

SHRI P. G. MAVALANKAR (Ahmedabad) : The Ministerial Conference of Non-aligned Nations was held this week in Havana, Cuba. Press reports tell us that our External Affairs Minister, Mr. Y. B. Chavan and some senior officials of the external Affairs Ministry have been attending this conference. Further, the reports say that the participation by India in that conference has been very active and dynamic. On such occasions at least, the Minister of External Affairs should come before the House and make a proper statement. I do not relish the idea that this Parliament should depend on press reports for such important matters of foreign policy. Because Parliament is in session, when the Minister comes back next week, he should make a statement in the House.

MR. SPEAKER He may do it *quo motu*.

SHRI P. G. MAVALANKAR : Foreign affairs debates are not taking place and when the discussion on Demands of the Ministry comes up next month, it will cover so many points. If the senior Minister is not able to come back before the holidays, his Deputy should make a statement.

MR. SPEAKER: Don't be in such a hurry. Let the minister with first-hand facts come.

श्री राम रतन शर्मा (बाँवा) : अध्यक्ष महोदय, भारत के कृषि और खाद्य मंत्री के निर्देश पर उत्तर प्रदेश में किसानों से उत्पादक शिवी की वसूली जबरन करने की योजना बनाई जा रही है। ग्राम को पना है उत्तर प्रदेश के 30 जिले सब से पिछड़े हुये है जिन में झाँसी, जालौन, बादा और हमीरपुर, ये बुन्दलखंड के चांगे जिले सब से अधिक पिछड़े हैं। बड़े धार्षिक की दान है कि बहा के अधिकारियों की रिपोर्ट पर उत्तर प्रदेश सरकार ने बहा की जा पैदावार है बादा जिले की, वह पाच मन प्रति बीघा प्रीमन पैदावार मानी है जब कि तीन बर्ष से लगातार बादा जिला सूखे की चपेट मे है। बहा पर हम बर्ष भी पानी नही मिला है। वर्षा नही हुई है और नहर से थोड़ी बहुत जहा निचाई होती थी, वह भी नही हुई है। किसी भी तरह से दा मन प्रति बीघा में ज्यादा पैदावार बहा नही होगी। तीन बीघाई उस पूरे क्षेत्र का पठार है। इस प्रकार से जबरन लेवी की वसूली के खिलाफ 15 तारीख को भारतीय किसान संघ के आयोजन पर जिले के लगभग 5 हजार किसानों ने जिला अधिकारी के मजबूत प्रदर्शन किया था और उन्हें अपनी मांगे दी थी। विक्रम पर और लेवी के खिलाफ प्रदेश व्यापी प्रमतोष है। मैं मंत्री महोदय से निवेदन करूंगा कि इस मन्तर्भ मे चलाने मन्ताह इस कार्य सूची मे इसके लिये समय निकालें और सम्बन्धित मंत्री महोदय को कहें कि वह इस पर अपना दक्षमण्य दे।

डा० सचनी नारायण पांडेय (मदतीर). अध्यक्ष महोदय, कुछ दिन पूर्व एक बहुत ही गरीब मामला हमारे सामने आया था। आन्दोलिका को सरकार मे भारत के राज्य व्यापार निगम, एम० टी० सी० को अर्क लिम्ट किया है। इस के कारण अन्तर्राष्ट्रीय व्यापार मे हमारे निर्यात की स्थिति गिरी है। मैं मंत्री महोदय से जानना चाहता हूं कि कितन कारणों से आस्ट्रेलिया से हमारे एम० टी० सी० को अर्क लिम्ट किया है और उमक

कारण हमारे विवाह व्यापार पर कितना असर पड़ा है ? कीम लोथ उससे संबंधित हैं। सारे मामले पर मंत्री महोदय अगले सप्ताह एक बक्तव्य दे और इस सम्बन्ध में पूरी जानकारी देने दें। एस० टी० सी० की ऐसी हालत रही तो हमारे अन्तर्राष्ट्रीय व्यापार को और धक्का लगेगा।

श्री कूल चन्ध वर्मा (उज्जैन) : अध्यक्ष महोदय, मैं आप के सामने मध्य प्रदेश की एक ऐसी घटना का वर्णन करने जा रहा हूँ जो इतनी हृदय विदारक है कि उस को सुन कर आप का और सदन के माननीय सदस्यों का दिल बहल जायेगा। मध्य प्रदेश के सागर जिले के हुरवाल नामक एक व्यक्ति को जो जाति के चमार और हरिजन थे, सागर जिले के एक थाने में बुला कर टांग पर टांग रख कर उनके दो टुकड़े कर दिये गये और उन की लाश को एक झैले में बन्द कर के थानेदार से थाने में गड़बा दिया। जब इस बात का पता उसकी मा और बहन को चला तो वह थाने में गई, वहा उन की जवान बहन के साथ एक एक कर के सब पुलिस के लोगों ने बलात्कार किया और उन की बूढ़ी मा के गुप्तागो पर पुलिस के जवानों ने डके चलाये।

दूसरी घटना भी मध्य प्रदेश की है। वहा की तीन आदिवासी बालिकाओं के साथ पुलिस के दम जवानों ने बलात्कार किया जिस के ऊपर अभी तक कोई कार्यवाही नहीं की गई।

तीसरी घटना मध्य प्रदेश के झाजापुर जिले की है। झाजापुर जिले की आगर तहसील में जनसभ के सगठन मंत्री श्री सननारायन जी अट्टिया किमलों की समस्याओं को ले कर अन्त-विभागीय अधिकारी, एस० डी० ओ०, ओ० आर० सिबारी के पास गये तो उन्होंने उन के साथ असम्बन्धपूर्ण व्यवहार किया, कहा कि तुम नीच हो, तुम छूने के काबिल नहीं हो, तुम मेरे दफ्तर में आये कैसे, मेरे दफ्तर से फौरन निकल जाओ। इन तर का दुष्प्रयोग उनके साथ किया गया। मैं उनका पत्र अपने साथ लाया हूँ। इन की रपोर्ट श्री ... ने आगर थाने में की है।

इसी तरह के हुरवाला कर्ममेंट ने जो हरिजन और अधिवासियों के लिये अन्याय प्रतिकूल की थी उस का एक पैसा भी कर्ष नहीं किया है और वह पूरी धनराशि लैन्ड हो गई।

इन सारे मामलों के ऊपर मैं चाहुंगा कि मंत्री महोदय अगले सप्ताह में बक्तव्य सदन के सामने दें और अगले सप्ताह की कार्य सूची में उस के लिये समय रखा जाय।

SHRI R. S. PANDEY (Rajnandgaon) : Sir, the other day on behalf of the House, you offered our heartiest congratulations to the victorious Hockey team. But, Sir, when that team arrived at Madras airport, on their own soil, they were treated in a most insulting way by the Customs Officials. Here I would like to point out, Sir, that I would be the last person to suggest any latitude being shown to them by the Customs authorities if they have brought with them anything, they deserve to be searched. But, Sir, they have come, full of excitement and they might have been given so many presents. But here some procedure might have been followed by which they could have been asked to stay in a separate room and Customs formalities could have been completed. I do not know the things that have been brought by them. Thousands of people came to the Airport with garlands, flowers and bouquet to welcome the Hockey team. That will boost the morale of the team. Sir, I would like to draw the attention of the Government to the statement made at the airport by Captain Ajitpal Singh, where he expressed his regret for the most disgraceful and unfortunate treatment received at the hands of the Customs officials. He said that they were detained for two or three hours. Sir, I would request the Government, through you, that they should come forward with statement next week as to what actually happened, why they were insulted, what they brought, was there any case of smuggling and so on. This is a team which has planted the flag of victory in the history of hockey. I express my regret at the manner in which they were treated, which is most unfortunate.

Shri S. M. Bhamerjee : Sir, in this case I would request you humbly to ask the Finance Minister to investigate into the whole matter. It seems that Rs. 50,000 has been collected from them. It is very surprising. I do not blame the customs officers. These people must have been given some presents in that country but when they came to their own country, they were detained for four hours and treated in this way. Sir, I would request you to make some observations.

MR. SPEAKER : Whatever views have been expressed here will be conveyed to the Finance Minister.

13.12 hrs.

GUJARAT BUDGET, 1975-76-GENERAL DISCUSSION, DEMANDS* FOR GRANTS ON ACCOUNT (GUJARAT), 1975-76 AND SUPPLEMENTARY DEMANDS* FOR GRANTS (GUJARAT), 1974-75—CONTD.

MR. SPEAKER : We will now take up items 7 and 8 about Gujarat. As you know, a point was raised yesterday. The Rajya Sabha is adjourning on the 26th. This must go to the Rajya Sabha on the 24th. So, if Shri Sezhiyan agrees, while that point is being looked into, this debate can go on.

SHRI H M PATEL (Dhandhuka) : We have to see what the Minister has to say. On the basis of those remarks, we will consider this suggestion.

MR. SPEAKER : Yes, the Minister should say something, otherwise it is very difficult.

SHRI SEZHIYAN (Kumbakonam) : He must satisfy us on the points raised. That is important.

MR. SPEAKER : I am not giving any finding at all. It is a matter of accommodating each other. If you accommodate each other, it is all right. Otherwise, the matter is where it was.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : Sir, yes—

*Moved with the recommendation of the President.

terday certain points were raised regarding the 1974-75 Supplementary Demands and 1975-76 estimates of the Gujarat Government.

The first point related to the provision in the various demands for payment of additional dearness allowance. A lump sum provision of Rs. 5.6 crores was included in the Budget Estimates for the current year under Demand No. 24. This lump sum provision was for meeting the likely increases in dearness allowance in the course of the financial year. As this provision was on an *ad hoc* basis and its payment depended on the final decisions taken regarding sanctioning dearness allowance increases, it was considered preferable to keep a lump sum provision in the demands of the Finance Department, instead of providing for dearness allowance increases under various demands. Three increases of dearness allowance have been sanctioned, effectively from 1-1-74, 1-3-74 and 1-5-74. In the Supplementary Demands now before the House, additional funds for the three increases in dearness allowance have been sought under various demands, to the extent necessary. In view of this, the lump sum provision of Rs. 5.6 crores made in the original Budget Estimates will not be utilized.

I agree with Shri Sezhiyan that it was necessary to indicate clearly that the lump sum provision of Rs. 5.6 crores was for likely increases in dearness allowance.

I should also like to clarify that even with the payment of the additional D. A. sanctioned, the expenditure debited to the relevant Demands would not have exceeded the Grant by now.

Three further D.A. increases effective from 1-6-74, 1-8-74 and 1-9-74 respectively have been announced on 13-2-75 and hence a lump-sum provision of about Rs. 5.71 crores has been made in the Revised Estimates of 1974-75. Similarly, in the next year's budget, a lump-sum provision of Rs 175 crores has been made in Demand No. 12 towards full year's effective of these three dearness allowance increases as well the liabilities